

(b) if so, what are the details thereof : and

(c) if not, what are the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) The Cost Audit Reports of companies covered under Cost Accounting Record Rules are not prepared by Companies but by the Cost Auditors, appointed by these companies with the prior approval of the Central Government. Since the Cost Auditors are qualified persons holding Certificate of Practice, from the Institute of Cost & Works Accountants of India, their reports are not required to be checked. However, cost audit reports are reviewed to ensure compliance of the Cost Audit (Report) Rules, 1968 by the Auditor and of sub-section of section 233B of the Companies Act, 1956 by the company under cost audit.

कम्पनियों द्वारा राजनीतिक दलों को दान दिए जान पर प्रतिबंध लगाये जाने के लिए कानून

2835. श्री विश्वास राव रामराव
प्रतिष्ठान : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) कम्पनियों द्वारा राजनीतिक दलों को दान दिए जाने पर प्रतिबंध लगाने के लिए कानून बनाए जाने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

उद्योग मंत्री (श्री अजित सिंह) :

(क) और (ख) कम्पनी अधिनियम, 1956 की धारा 293क के अन्तर्गत सरकारी कम्पनी और किसी अन्य कम्पनी को, जो तीन वित्तीय वर्षों से कम समय के लिए अस्तित्व में हो, राजनीतिक अंशदान द्वारा योगदान करने के लिए

रोक लगाई गई है। तथापि, अन्य कम्पनियों द्वारा विधि के उक्त उपबंधों में विनिर्दिष्ट निबंधनों और शर्तों के अधीन राजनीतिक अंशदान किया जा सकता है। इस समय कम्पनियों द्वारा राजनीतिक अंशदान करने पर पूर्ण प्रतिबंध लगाने के लिए सरकार के विचाराधीन कोई प्रस्ताव नहीं है।

Refund of Booking Money by M/s. Sipani Automobiles Ltd., Bangalore

2836. SHRI A. NALLASIVAN:
Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of applications pending with M/s. Sipani Automobiles Ltd., Bangalore for refund of booking money of Montana Diesel Car, at present;

(b) since when these applications are pending;

(c) by when the refunds are likely to be made;

(d) whether Government propose to take some steps to see that the booking money is refunded without delay and no harassment is caused to the registrants; and

(e) if so, what are the details thereof ;

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) The company has reported that as on 29-8-90, 1637 no. of requests for refund of advance money are pending with them. These applications are pending since April, 1990.

(c) The company has reported that refund in respect of 531 no. of requests will be made on completion of documents by the customers. Refunds in respect of the remaining cases are expected to be made by November 1990 as and when they become due for payment.

(d) and (e) The acceptance of advance money against bookings is considered a contractual obligation between the customers and the company. However, with a view to safeguarding the interest of the customers, Government have issued revised guidelines on 9-12-88 for acceptance and deployment of advance money against booking received by the automobile manufacturers.

Survey for the opening of New Refineries in Eastern Region

2837. SHRI KAHNU CHARAN LENKA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a survey has been conducted for opening of new oil refineries in Eastern region:

(b) if so, what are the details thereof; and

(c) by when those refineries are likely to be set up?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) Indian Oil Corporation have submitted a proposal for setting up of a new 6 MTPA grass-root refinery at Daitari in Orissa. However, decision on the creation of additional refining capacity in the country and their location would depend on the outlays in the Eighth Plan. Therefore, a final decision on the new refinery will be taken only after the finalisation of the Eighth Plan.

Upgrading CGHS Units

2838. SHRI BEKAL UTAHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that various units of CGHS function as parts of the allopathic dispensaries to which they are attached; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes. S:

(b) Norms have been laid down for opening of full fledged Indian System of Medicine & Homoeopathy dispensary. When there is a demand from CGHS beneficiaries for facility under I. S. M., and norms are not fulfilled to open an I. S. M. dispensary units for these facilities are set up as part of allopathic dispensary.

Commission Agents of IDPL

2839. SHRI PRAMOD MAHAJAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Managing Director of IDPL had appointed some political workers as Commission agents;

(b) if so, what are the reasons therefor;

(c) what are the details of the commission agents so appointed by the Managing Director during the last three years 1986-89;

(d) what are the details of the commission paid to such agents during the last 4 years, particularly during the last financial year 1989-90;

(e) whether it is a fact that a Nellore based dealer has been appointed commission agent for Maharashtra for 1989-90; and this dealer has no office in Bombay and has appointed a Bombay firm as sub-agent, when IDPL has already refused agency; and

(f) whether it is a fact that Nellore party got 37.5 per cent of the commission earned by the sub-agent; if so, what is the justification for the payment made to Nellore dealer?